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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Notification No. 59/2015-2020
New Delhi, Dated: 4th April, 2020

Subject: - Amendment in Export Policy of Diagnostic Kits.

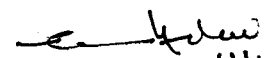
S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendments in the Schedule 2 of the ITCHS Export Policy related to export of Diagnostic Kits, with immediate effect:

S.No	ITC HS Codes	Description	Present Policy	Revised Policy
207 G	3822	Diagnostic kits [Diagnostic or laboratory reagents on a backing, preparation diagnostic or laboratory reagents whether or not on a backing, other than those of heading 3002 or 3006; certified reference materials]	Free	Restricted

2. The provision under Para 1.05(b) of Foreign Trade Policy(FTP) 2015-20 regarding transitional arrangement will not be applicable for this notification.

3. Effect of this Notification:

The export of Diagnostic Kits [Diagnostic or laboratory reagents on a backing, preparation diagnostic or laboratory reagents whether or not on a backing, other than those of heading 3002 or 3006; certified reference materials] falling under any ITCHS Code, including the ITCHS Code mentioned above, is restricted, with immediate effect.


4/4/2020
(Amit Yadav)

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